

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

OA 399/2002

DATE OF ORDER : 21.11.2002

1. Ajay Singh son of Shri Dharmendra Singh aged 36 years, resident of 115, South West Block, Alwar presently working as S.T. Gr. III O/o Chief Signal Inspector, Aburoad, District Sirohi.
2. Jeeyaram Meena son of Shri Bajrang Lal Meena aged 20 years, resident of Near Panchayat Samiti Sardarsahar (Rajasthan), presently working as S.T. Gr. III at Somesar Station under CST Sojatroad District Pali.
3. Suresh Chand Maurya son of Shri Banarshi Maurya aged 30 years, resident of Village Bangalipur Post Rajastalab District Varanasi (UP) presently working as S.T. Gr. III at Tqbalgarh under CST Aburoad.
4. Satish Kumar son of Shri Srichand aged 20 years, resident of L-89-A, Railway Colony, Palanpur, Gujrat presently working as S.T. Gr. III at Palanpur under CST, Aburoad.

....Applicants.

VERSUS

1. Union of India through its Secretary, Ministry of Railway, Rail Bhawan, New Delhi.
2. Chairman, Railway Board, Rail Bhawan, Raisina Road, New Delhi.
3. General Manager, Western Railway, Churchgate, Bombay.
4. Divisional Railway Manager (Establishment), DRM Office, Western Railway, Ajmer.
5. Rajendra Kumar Saxena, Signal Inspector III, O/o Chief Signal Inspector, Ajmer.
6. Mahesh Kumar Rawal, Signal Inspector III, O/o DRM, Ajmer.

....Respondents.

Mr. Mahendra Shah, Counsel for the applicant.

Mr. R.G. Gupta, Counsel for the respondents.

CORAM

Hon'ble Mr. G.C. Srivatava, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

G.C.

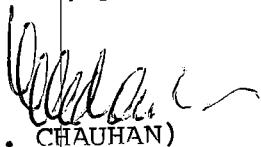
ORDER (ORAL)

PER HON'BLE MR. G.C. SRIVASTAVA, MEMBER (ADMINISTRATIVE)

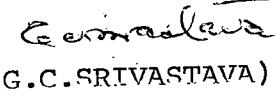
Heard the learned counsel for the parties.

2. In this OA, applicants ~~who were~~ working as Signal Inspector Grade III (Rs. 5000-8000) have challenged the show cause notice issued by the respondents vide order dated 3.9.2002 (Annexure A/4) alongwith the Circular dated 3.7.98, which is reproduced in the OA at Page 11.
3. Mr. R.G. Gupta, learned counsel for the respondents, submits that the applicants have submitted reply to the show cause notice issued by the respondents and since the matter is pending before the Tribunal, the same has not been decided so far.
4. After discussion at the Bar, learned counsel for the applicants submits ~~that~~ applicants would make a fresh representation to the respondents with reference to the show cause notice issued to them raising necessary contentions in support of their case and the respondents ~~be~~ directed to consider the same and pass a reasoned and speaking order within specified time frame and pending decision on the representation, the interim stay granted by this Tribunal on 17.9.2002 be allowed to continue.
5. In the circumstances, we direct that if the applicants make a fresh representation within a period of one month from today to the respondents with reference to the show cause notice ~~impugned in the OA~~ the respondents shall consider the same as per rules and regulations and also keeping in view the various contentions raised in the said representation and pass a reasoned and speaking order within two months thereafter. Pending decision on the representation and communication of the same to the applicants, the interim order granted by this Tribunal on 17.9.2002 shall remain operative.

6. With the above directions, the OA is disposed of.
No cost.


(M.L. CHAUHAN)

MEMBER (J)


(G.C. SRIVASTAVA)

MEMBER (A)

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